

RFA No. 11 of 2017

DEVI MAYA CHETTRI

...APPELLANT

VERSUS

MAHESH CHETTRI AND ANR.

...RESPONDENTS

Date: 26.11.2020

CORAM:

HON'BLE MR. JUSTICE ARUP KUMAR GOSWAMI, CHIEF JUSTICE

...

By filing IA No. 02 of 2020, Mr. A.K. Upadhyaya, learned Senior Counsel assisted by Ms. Rachhitta Rai for respondent no. 3 submits that the appeal was presented against the judgment and decree dated 31.07.2017 passed by the learned District Judge, East Sikkim at Gangtok in Title Suit No. 05/2014. He submits that, however, in the judgment and order dated 23.11.2020 of this Court, 'District Judge, Special Division-II, East Sikkim' was recorded instead of 'District Judge, East Sikkim at Gangtok' and therefore, the same may be appropriately corrected.

Mr. T.B. Thapa, learned Senior Counsel appearing for the appellant has also endorsed the submission.

None had appeared for respondent nos.1 and 2 at the time of hearing of the appeal.

Accordingly, District Judge, Special Division-II, East Sikkim, as appearing in the judgment and order dated 23.11.2020, is corrected and the same shall be read as District Judge, East Sikkim at Gangtok.

Registry will tag a copy of this order with the judgment and order dated 23.11.2020.

IA No. 02 of 2020 stands disposed of.

Chief Justice